

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 21.09.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/41/7/HDB/2017 CA No.153 of 2017 CA no.156of 2017
NAME OF THE COMPANY	Deccan Chronicle Holdings Limited
NAME OF THE PETITIONER(S)	Canara Bank
NAME OF THE RESPONDENT(S)	Deccan Chronicle Holdings Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
R K RAO	IRP	kkrao2008@gmail.com 98492 6802	[Signature]
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Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

RISHAV BANERJEE, ADV
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SRIKANTH HARIHARAN, ADV
AHISHEK DAS , ADV
SUPRIYO GOLE , Representative

for
SRE I
Infrastructure
Finance limited
(Applicant)
in CA 153 of 2017

9051330097 Rishav Banerjee

Sl.No. 14:

Date of hearing: 21.09.2017

CP(B)/41/7HDB/2017 CA No. 153 of 2017

CA no. 156 of 2017

Deccan Chronicle Holdings Limited

ORDER

Heard, Mr. K.K. Rao, IRP and Mr. T. Nagender learned counsel for the Petitioner and Mr. Rishav Banerjee, Mr. Shounak Mitra, Mr.Zulfiqar Ali, Mr.Srikanth Hariharan, Mr.Abhishek Das and Mr.Suprio Gole, Advocates for SREI Infrastructure Finance Limited (Applicant).

Orders reserved in CA 153 of 2017 & 156/2017. Interim order passed on 19.07.2017 till disposal of these CAs.

will continue

Member (Technical)

Member (Judicial)